

DIVISION BENCH
COURT - II

S-14

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.A.(CAA)/46(KB)2024
MA(COMPANIES ACT)/15(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH JULY 2024

| | |
|------------------|--------------------------------|
| IN THE MATTER OF | LIBRA BUSINESS PRIVATE LIMITED |
| UNDER SECTION | SEC. 230-232, SEC 234 |

Appearance (via video conferencing/physically)

Ms. Ankita Dalmia, PCS] For the Applicant

ORDER

1. Learned Authorized Representative for the Applicant present.
2. **MA(COMPANIES ACT)/15(KB)2024:**
 - a. In view of the order dated 5th June, 2024, this Tribunal is directed to conduct the meeting of Secured and Unsecured Creditors of the Transferee Company on 9th July, 2024.
 - b. However, due to the non-availability of the Director, meeting of Secured and Unsecured Creditors of the Transferee Company could not be held.
 - c. In view of the above, learned Authorized Representative appearing for the Application seeks to reschedule the meeting on 26th August, 2024.
 - d. Accordingly, MA(COMPANIES ACT)/15(KB)2024 is allowed and disposed of.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**